

**GOVERNMENT OF INDIA
WOMEN AND CHILD DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:1416
ANSWERED ON:18.07.2014
CHILD CARE CENTRES
Ahir Shri Hansraj Gangaram

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) the total number of registered child care centers/institutions in the country, State/UT-wise;
- (b) whether a number of such center/institutions in the country have not been registered so far;
- (c) if so, the details State/UT wise;
- (d) Whether the cases of child exploitation, sexual abuse and lack of residential care facility have been brought to the cognizance of the Government in such centres/institutions;
- (e) if so, the details thereof; and
- (f) the action taken/being taken by the Government against such centres/institutions?

Answer

MINISTER OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI MANEKA SANJAY GANDHI)

- (a) The State/UT-wise number of child care centers/institutions registered under the Juvenile Justice (Care and Protection of Children) Act, 2000 in the country and being provided financial assistance under the Integrated Child Protection Scheme (ICPS) is Annexed.
- (b) & (c) The data regarding number of unregistered child care institutions is not maintained centrally.
- (d) & (e) The child care institutions are required to be compulsorily registered under the Juvenile Justice (Care and Protection of Children) Act 2000 and are provided financial assistance under the Integrated Child Protection Scheme (ICPS). The responsibility for implementation of the Act and ICPS is that of the State Government/UT administration. However, at national level, the National Commission for Protection of Child (NCPCR) has enquired into some complaints received by the Commission with regard to instances of cases of child exploitation, sexual abuse and lack of residential care facility in child institutions. As reported by the NCPCR, they have registered 55 complaints/cases concerning child exploitation, sexual abuse and lack of residential care facility in child care centers and other institutions.
- (f) The Act and Central Model Rules framed thereunder, provide for monitoring, inspection, standards of care and Measures that may be taken by the State Government/UT administration to address any reported instance of child abuse or lack of residential care facilities. The Ministry of Women and Child Development has been urging the State Government/UT Administration from time to time to identify and register all child care institutions, so as to ensure that standards of care can be monitored. In response to complaints received at national level, NCPCR makes recommendations to the State Governments/UT administrations for taking appropriate action.